

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 201- IA 425 of 2022  
In  
CP(IB) 184 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Overseas Bank  
V/s  
AMW Motors Ltd

.....Applicant

.....Respondent

**Order delivered on ..19/10/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the SRA : Mr. Devang Nanavati, Sr. Adv. a/w.  
Mr. Monaal Davawala, Adv.  
For the RP : Mr. Bishwajit Dubey, Adv. a/w. Ms. Aishwarya Gupta, Adv.  
& Ms. Jeta Shree, Adv.  
For the CoC : Mr. Dhruvad Vaghani, Adv. a/w. Mr. Ajiz M K, Adv.  
Mr. Rishabh Sethi, Adv. i/b. LEx Aeterna Practices

**ORDER**

Learned Sr. Counsel Mr. Nanavati states that in compliance of the order dated 29.09.2022 an affidavit is filed by RP clarifying all the points raised by the Bench, the same has come on record.

List for final hearing on 03.11.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**